

**.IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 01**  
**(IB)-192(PB)/2023**

**IN THE MATTER OF:**

Gupta Shuttering Store ..... Petitioner/Applicant  
Vs  
Sikka Infrastructure Private Limited ..... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 12.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Mr. Gursat Singh, Mr. Pranav Khanna, Advs  
For the Respondent : Mr. Usman G. Khan, Advocate

**ORDER**

The reply stated to have been filed on behalf of the Corporate Debtor is not reflected on the e-portal/DMS of this Tribunal.

Ld. Counsel for the petitioner also submits that no copy of the reply has been served upon him.

On 09.08.2023 an opportunity was granted to Corporate Debtor for filing of reply. However, the same has not been filed within the prescribed time.

By way of sheer indulgence, one last opportunity is granted to the Respondent to file the reply and ensure that the same is uploaded on the e-portal/DMS of this Adjudicating Authority subject to a cost of Rs. 5000/- to be deposited in Prime Minister's National Relief Fund.

List the matter again **on 09.10.2023** for a physical hearing.

-sd-  
**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

-sd-  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**